

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. OA. 350/322/2016

Date of Order: 05.02.2018

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

SMT. NILIMA MONDAL

VS.  
D/O INDIA POST

For the Applicant : Mr. NC Mondal  
Mr. S. Sarkar  
Mr. S. Satpati

For the Respondents : Ms. P. Goswami, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, Judicial Member.

Learned counsel for both the parties are present.

2. Since, we note that the appellate order passed on 01.01.2016 pursuant to the direction of this Tribunal in OA. No. 318/2013 is a non-speaking order meaning thereby it does not speak as to why the punishment of dismissal was modified that of removal from engagement which shall not be a disqualification for future employment, we quash the said order and remand back the matter to the Appellate Authority to pass a reasoned and speaking order in accordance with law, within a period of 2 months from the date of receipt of a copy of this order.

3. In case the order still goes against the applicant, she shall be at liberty to prefer a revisional application to the appropriate authority to exhaust all the available remedies in accordance with law, before approaching this forum.

4. It is made clear that we have not gone into the merits of this case.
5. OA is accordingly disposed of. No costs.

(Jaya Das Gupta)  
Member (A)

(Bidisha Banerjee)  
Member (J)

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